

HIGH COURT OF UTTARAKHAND AT NAINITAL
NOTIFICATION

DATED: NAINITAL: NOV. 13, 2024

No.414/UHC/Admin.A-2/2024

1. The Principal Judge, Family Court is the Controlling Authority of Additional Principal Judges in his/her district for all practical purposes such as for countersigning their charge-certificates, for approval of their casual leave, station leave etc. and to forward their correspondence to the High Court.
2. In case vacancy in the office of Principal Judge, Family Court arises or when the Principal Judge, Family Court is unable to discharge his/her functions owing to absence, illness or any other causes, the Additional Principal Judge may exercise the powers of the Principal Judge and in case of absence of Additional Principal Judge (s), Principal Judge, Family Court will discharge their functions.
3. In the event of vacancy in the office of Principal Judge, Family Court, as well as of Additional Principal Judges, Family Court or when both the judges are unable to discharge their functions owing to absence, illness or any other causes; Civil Judge (Senior Division) of the District will discharge their functions and in absence of Civil Judge (Senior Division), the Judicial Officer having powers of the said post will act as the ex-officio Judge of the Family Court.

This order shall come into force with immediate effect.

By Order of Hon'ble the Acting Chief Justice,

Sd/-

(Kahkasha Khan)

Registrar General

Dated: Nov. 13, 2024

No.6557/UHC/XIII-e-9/Admin.A-2/2005

1. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun for information.
2. Principal Judges/Judges, Family Courts of the State for information.
3. All the District Judges of the District Judiciary for information.
4. P.P.S. to Hon'ble the Acting Chief Justice for information and to place it before Lordship.
5. P.S./P.A. to Hon'ble Judges of the Court with the request to place the notification for kind perusal of Hon'ble Judges.
6. All the Registrars of the Court for information.
7. Principal Secretary, Legislative, & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun for information.
8. Accountant General, Uttarakhand, Mahalekhakar Bhawan, Kaulagarh, Dehradun for information.
9. Secretary Personnel, Government of Uttarakhand, Dehradun for information.
10. Legal Advisor to H.E. the Governor of Uttarakhand for information.
11. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital for information.
12. Member-Secretary, Uttarakhand State Legal Services Authority, ADR Building, High Court Campus, Nainital for information.
13. Deputy Registrar (Accounts) of the Court for information.
14. Director, Directorate of Treasuries, Pension & Entitlements, Uttarakhand, 23- Laxmi Road, Dalanwala, Dehradun for information and necessary action.
15. Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, District Hardwar for Publication of the Notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.
16. P.S. to Registrar General.
17. Deputy Registrar (IT), High Court of Uttarakhand, Nainital for uploading the notification on the website of the Court.
18. Guard File/ Assistant concerned.

**Assistant Registrar
Admin.A-2**